

(19)

Dated: 7.11.94

Shri A. R. Menghani, counsel
for the applicant. None for the
respondents.

Respondents have been
directed to implement the
directions given by the Tribunal
by 7.11.94. The respondents
have not taken any action.
In the circumstances M.P.
is disposed of. It is open to
the applicant to take appropriate
action as they deem fit.

(B.S. Hegde)

C.F. No. 140/94
Filed for order
on 12/12/94.

2
21/12

Dt. 12/12/94

CP. 140/94

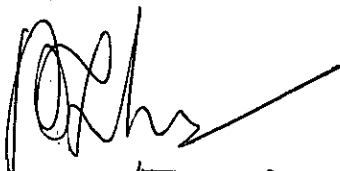
Shri. Menghani for the
applicant. Shri. S.S. Karkera
proxy for Shri. P.M. Pradhan
for the respondents.

Applicant filed CP. 140/94
against the order dt. 17/6/94
wherein the respondents were
directed to make payment
within 3 months from the
receipt of the order.

The respondents submit
that the sanction of the
Department is received.
In the circumstances, the

respondents are directed
to ~~the~~ make payment
within 6 months from
today, as they request for.

The C.P. is disposed of
accordingly.


(P. P. Srivastava)
M(O)


(B. S. Hegde)
M(J)

12/12/94
Order/Judgement despatched
to Applicant/Respondent (s)
on 15/12/94

